

- ing Unit and after the expiry of one year of the deposit of the amount, would be entitled only to simple interest at the above said rate
- 22 It is not possible to check eligibility of the applicants at the time of registration. Those who are not eligible would register themselves at their own risk and would not be entitled to the allotment of flat or any interest on their deposit even if they are registered.
- 23 Person registered with D D A in other schemes can get their registration converted under this scheme subject to the terms and conditions laid down in this brochure. The option for transfer to this scheme is open only till the time of this registration and no further change will be permitted after the option is once exercised.
- 24 The payment for the flat will be made by the allottee after adjusting the amount deposited by them at the time of registration and the interest due if any.
- 25 The interest payable/adjustable in the case of a successful applicant in the draw would be upto the date on which the draw for the specific flat is held.
- 26 The above terms and conditions will be followed generally but the D D A reserves its right to alter any of them in its discretion as and when considered necessary.
- 27 Depositors are advised to communicate changes in their address from time to time to the Accounts officer (housing) with a copy to the Dy. Director (H-1) quoting their Deposit Receipt Number and the Registration Number with dates.
- 28 In case a registered person gets a flat in any locality once or the flat is surrendered/cancelled due to non-compliance of the requirement the D D A's obligation to allot a flat to him will be deemed to have been discharged.
- 29 The allotments to be made under this registration scheme would be governed by the rules of the Delhi Development Authority (Management and Disposal of Housing Estates) Regulation, 1968.

Issue of Ration Cards

6537 SHRI PRATAPRAO B BHOSALE Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) whether some instructions exist to ensure issue of ration cards to applicants within some time-bound period in Delhi

(b) if so, the details thereof

(c) whether these instructions are not being followed in all circle offices of Delhi

(d) if so, the steps taken in this regard

(e) whether Government propose to issue similar instructions for other States and Union Territories, and

(f) if not, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). Yes, Sir. It has been reported by Delhi administration that as per existing instructions a food card is issued forthwith, on receipt of application, if proof of residence and surrender/deletion certificate accompanies it.

The proof of residence could be documentary evidence like rent receipt, letter of allotment, electricity/water/telephone bill, house tax receipt or no object certificate from land-lord. In case where no documentary evidence regarding residence is furnished, the food card is issued after verification of the factum of residence of the applicant.

(c) and (d). Delhi Administration has stated that these instructions are being followed in all circle offices of Delhi.

(e) and (f). The administration of Public Distribution System, including decision regarding procedures, rests with the State Government/UT Administrations.

Regional Clinical Pathology under C.G.H.S.

6538. **SHRI PRATAPRAO B. BHOSALE:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of regional clinical pathology under Central Government health Scheme functioning in Delhi;

(b) the details of services being provided by the institution and criteria for acceptance of various clinical samples;

(c) whether Government propose to set up some more such centres in different zones of Central Government Health Scheme in Delhi; and

(d) if so, the details thereof and if not,

the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Two regional Clinical Laboratories are functioning under CGHS Delhi.

(b) The following pathological tests are conducted in the laboratories:

- i) Urine routine examination, urine for albumin, sugar, micro-scope for RBC, puscell, Crusts, Bile salts, Bile pigments and Acetone:
- ii) Stool for oval crusts, Trophozoites, Puscells, RBC and bold tests.
- iii) Blood examination for HB, WBC, TCO, DLC, ESR, Blood (Bio-chemistry) for sugar, Urea and Cholesterol. Besides these tests, the Laboratories in CGHS polyclinics are also performing the following tests:

- a) Urine for pregnancy test;
- b) Blood for ABO, RH, Grouping for ante-natal cases;
- c) Blood for RBC morphology for typing of aaemia and heparasites like MP and microfilaria.

The samples in the laboratories are accepted on the requisition of specialists/Medical Officers working in CGHS:

(c) and (d). No such proposal is under consideration; due to financial constraints.

Levy Sugar to Orissa

6539. **SHRI GOPI NATH GAJAPATHI:** Will the Minister of FOOD AND CIVIL